

पनवेल महानगरपालिका
शहर अभियंता विभाग
फेर ई-निविदा सूचना (2nd Call)

निविदा सूचना क्र.पमपा/बांधकाम/३१२२/प्र.क्र. ०६/२२११/२०२३ दिनांक: ८/०६/२०२३

आयुक्त, पनवेल महानगरपालिका खालील नमूद कामाकरिता सार्वजनिक बांधकाम विभाग, केंद्रीय सार्वजनिक बांधकाम विभाग, महाराष्ट्र जीवन प्राधिकरण, सिडको इत्यादी शासकीय/निम शासकीय (Central Government/State Government/Government undertaking) विभागात खालील कामासाठी पात्र अनुभवी ठेकेदारकडून वी-१ शतमान पध्दतीनुसार जाहीर ई-निविदा मागवित आहेत.

अ. क्र.	निविदा क्र.	कामाचे नाव	निविदा रक्कम रु. (Without GST)
१	PMC/CE/११/२०२३-२४	पनवेल महानगरपालिका क्षेत्रातील प्रभाग समिती - 'ड', तक्ता गाव जवळील अं.भू.क्र. ३०५ आय.टी.आय. कॉलेजच्या पश्चिम-दक्षिण दिशेस पावसाळी पाण्याचा निचरा होण्यासाठी पावसाळी गटार बांधणे. (2nd Call)	१५,१६,६१७/-

या कामाच्या ई-निविदाबाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. ९/०६/२०२३ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाधारकांनी याची नोंद घ्यावी.

सही -
(डॉ. प्रशांत रसाळ)
अतिरिक्त आयुक्त-1
पनवेल महानगरपालिका

PUBLIC NOTICE

This is to inform and intimate, all concerned that, Rita Luis Z. Ferreira and 14 Ors have filed RAE Suit No. 429/1149 OF 1989 in The Small Causes Court, Bandra, Mumbai against my client "Commissioner of Police, Greater Bombay" being Defendant No. 1 in which, the application filed by Defendant No. 1 under order 7 Rule 11 of CPC came to be rejected vide order dated 15.10.2023 by the said court.

My client "Commissioner of Police, Greater Bombay" being Defendant No. 1 have filed Revision Application bearing No. 201134/0022/2023 before the Small Causes Court (APPELLATE), Bandra, Mumbai challenging the said order dated 15.10.2023 passed by the trial court viz. Small Causes Court, Bandra, Mumbai.

However, as per the report filed by the bailiff, Respondent Nos. 6. Mrs Phillomena D'mello, 7. Mr. Bagil Luis Ferreira, 8. Miss Rozie Luis Ferreira, 10. Miss Lucy L. Ferreira, 12. Miss Celine Anthony Ferreira, and 14. Mrs. Mary F. D'mello could not be served as they are not found on the address recorded in the plaint. Hence the appellate Court was please to grant permission to my client to circulate the summons/ Notice through News papers by way of substituted service.

It is hereby given notice to aforesaid respondents to appear and file their appearance on 03.07.2023 at 10.45 AM in Court No. 31, 8th Floor, in The Small Causes Appellate Court, Bandra (East), Mumbai which is the date of hearing of the said Revision Application.

Sd/-
MR. V. V. KANEY
ADVOCATE FOR PLAINTIFFS
Address : 104, Shree Tower, Opp. Sailee Hospital, Link Road, Vazira Naka, Borivili (West), Mumbai 400 091.
Place: Mumbai Date: 09/06/2023

PUBLIC NOTICE

NOTICE is hereby given that our clients have negotiated with **SUNLIGHT DEVELOPERS AND REALTORS LLP**, having its registered address at 308, Landmark, New Link Road, Andheri (W), Mumbai 400053 (collectively referred to as the "Developers"), for the purchase of the commercial premises more particularly described in detail in the Schedule hereunder written, free from all encumbrances.

Any persons having any rights, title or interest or any claims in or to the premises described in the Schedule hereto or any part thereof by way of sale, transfer, assignment, exchange, mortgage, charge, gift, trust, possession, lease, sub-lease, tenancy, sub-tenancy, license, lien, agreement or otherwise whatsoever is hereby required to make the same known in writing, together with certified photocopies of the documents supporting their claim to the undersigned at Office No. 502/503, 5th Floor, B-Wing, 36 Turner Road, above Tanishq, Bandra (West), Mumbai 400 050 along with scanned copies thereof emailed to staff@preceptlegal.in and flanian@preceptlegal.in, within fourteen days from the date of publication hereof, failing which claims or objections, if any, will be considered to have been waived and/or abandoned.

THE SCHEDULE

Unit No. 0303 admeasuring 586 square feet RERA carpet area, in Wing 'B' of the building '81 Crest', being developed by the Developers on the land admeasuring 1702.90 square meters, bearing Final Plot No. 81/C of T.P.S. II, C.T.S. Nos. G/317, G/318-B of Village Bandra, situated at Linking Road, Santacruz (West), Mumbai 400 054.

Mumbai, dated this 9th day of June, 2023.

For Precept Legal,
Advocates
Flanian G. D'Souza
Partner

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalaxmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	30998950002499	1) Sandesh Mahadev Chogale, 2) Rohini Sandesh Chogale	Rs.4,36,339.9 (Rupees Four Lac Thirty Six Thousand Three Hundred and Thirty Nine and Nine Paise Only) as of 08.06.2022 and interest thereon	Date: 07-06-2023 Time: 12:47 PM Symbolic Possession

Description of Secured Asset: All that piece and parcel of the immovable property admeasuring 655 Sq.ft., Flat No.01, Ground Floor, B' Wing, Laxmi Villa, Sr.No.26, Hissa No.7/3, Apt/Po Bhal, Kalyan East, Tq. Ambarnath, Dist. Thane-421306 and the Said Land is Bounded as under: On or towards East: Adj. A' Wing, West: Open Space, North: Road, South: Tisai Apt.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken Symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Thane **Sd/- Authorised Officer,**
Date: 09.06.2023 **Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK
(A scheduled financial institution)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071. **Branch Office:** Shop No.4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

Assets Care and Reconstruction Enterprise Limited
2nd Floor, Mohan Dev Building, 13, Tolstoy Marg, New Delhi 110001.

POSSESSION NOTICE (For immovable property)

Whereas, The Authorised Officer of **Altico Capital India Limited** under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 11.12.2019 calling upon the Borrower i.e. SSSC Escorts Private Limited (Formerly Known as Shree Sai Sagar Consultants) through its Directors/ Mortgagees and Guarantors (set out in the below table):

SSSC Escorts Private Limited (Formerly Known as Shree Sai Sagar Consultants)	Borrower
SSD Escalts Private Limited (Formerly Known as Sai Siddhi Developers)	Mortgagor
M/s. Sai Ison Developers	Mortgagor
M/s. Sai Tasveer Developers	Mortgagor
Sai Siddhant Realities Pvt. Ltd.	Pledgor and Guarantor
Sai Ashirwad Developers Pvt. Ltd.	Pledgor
Sai Shradha Vivek Infrastructure Private Limited	Pledgor
Sai Shradha Vivek Realities Private Limited	Pledgor
Sai Shradha Vivek Builders and Developers Private Limited	Pledgor
Curative Edifice Structures Private Limited	Pledgor
Mr. Jayesh Vinod Tanna	Guarantor
M/s. Heena Tanna	Guarantor
Mr. Vivek Tanna	Guarantor
Mr. Deep Tanna	Guarantor

to repay the amount mentioned in the notice aggregating to Rs. 80,84,16,739/- (Rupees Eighty Crores Eighty-Four Lakhs Sixteen Thousand Seven Hundred Thirty-Nine only) along with future interest there on w.e.f. 11.12.2019 plus accrued interest / unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of receipt of the said notice.

The Financial Assets / Debts of the Borrower Company were acquired by **Assets Care & Reconstruction Enterprises Ltd. (ACRE)** Trustee of India Real Estates 2021 Trust under Altico Capital India Limited vide Assignment Agreement dated 04 March 2021. Pursuant to the said assignment of debt / financial assets by ACRE and in terms of the deed of assignment, it has acquired all right, title and security interest in the loans along with underlying securities and security documents of Altico Capital India Limited, the Assignor / Original Secured lenders.

The Borrower and guarantors having failed to repay the amount, notice is hereby given to the Borrower and guarantors and the public in general that the undersigned being the Authorized Officer of **Assets Care & Reconstruction Enterprises Ltd.** has taken Physical Possession of the properties as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 26th day of May 2023.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with such property will be subject to the charge of the **Assets Care & Reconstruction Enterprises Ltd.** for an amount of Rs. 80,84,16,739/- (Rupees Eighty Crores Eighty-Four Lakhs Sixteen Thousand Seven Hundred Thirty-Nine only) along with future interest there on w.e.f. 11.12.2019 plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

Apartment No. 1, Ground Floor, Plot No. A - 9, Mhatre Apartment, P.S. Road, Dahanukar Colony, Kandivli (West), Mumbai - 400067 owned by Mr. Jayesh Tanna and Mrs. Heena Tanna.

Dated: 06.06.2023 **Authorized Officer**
Place: Mumbai **Assets Care and Reconstruction Enterprise Ltd.**

SBI STATE BANK OF INDIA
RETAIL ASSETS CENTRAL PROCESSING CENTER
Adgaon(64066), Above Nashik Road Branch, Opp. Durga Mata
POSSESSION NOTICE Mandir, Nashik Road-422101

Rule 8(1) FOR IMMOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of State Bank of India, Branch under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 08/03/2023 calling upon the Borrowers/ Proprietor **Mr. Gaurav Surendra Dharmadhikari & Mr. Surendra Dharmadhikari** (Guarantor & Co borrower in Top Up Loan 38819973672) **Home Top up loan ac No-3887969930-3 & EB-CLSS PRIV Home loan account No.3881838023-2 & Home top up loan account No.3881997367-2 & Suraksha-38820041410 CTS NO - 6920 Plot No- 3/2 Admeasuring 204.00 sq.mtrs constructed building known as Audambar Bunglow, Ground Floor Construction Area 69.84 sq.mtrs and First Floor Construction Area 43.10 sq.mtrs total construction area i.e 112.94 sq.mtrs Situated at within the limits Deolali, Dist- Nashik to repay the amount mentioned in the notices aggregating Rs. 46,25,115.00 (Rs. Forty Six Lac Twenty five thousand One Hundred Fifteen only) as on 06.03.2023 for Home Top up loan account No.38879699303 and Rs. 19,39,107.00 (Rs. Nineteen Lac Thirty nine thousand One Hundred Seven only) as on 06.03.2023 for EB- CLSS PRIV Home loan account No.38818380232, Rs. 21,07,565.00 (Rs. Twenty one Lacs Seven thousand Five Hundred Sixty Five only) as on 06.03.2023 for Home top up loan account No.38819973672 & Rs. 16,669/- (Sixteen thousand six hundred sixty nine) as on 06.03.2023 for HL Suraksha loan together with interest and other charges thereon incurred/ to be incurred within 60 days from the date of receipt of the said notice.**

The Borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the Borrower/ mortgagor/ guarantor and the public in general that the undersigned has taken Symbolic / Physical Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on 06-06-2023 The borrower/ mortgagor/ guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India for an amount of Rs. 46,25,115.00 (Rs. Forty Six Lac Twenty five thousand One Hundred Fifteen only) as on 06.03.2023 for Home Top up loan account No.38879699303 and Rs. 19,39,107.00 (Rs. Nineteen Lac Thirty nine thousand One Hundred Seven only) as on 06.03.2023 for EB- CLSS PRIV Home loan account No.38818380232, Rs. 21,07,565.00 (Rs. Twenty one Lacs Seven thousand Five Hundred Sixty Five only) as on 06.03.2023 for Home top up loan account No.38819973672 & Rs. 16,669/- (Sixteen thousand six hundred sixty nine) as on 06.03.2023 for HL Suraksha loan plus further interest and other charges accrued thereon till the date of final payment.

DESCRIPTION OF THE MOVABLE/IMMOVABLE PROPERTY

All piece and parcel of land situated Together with construction bearing CTS NO-6920 Plot No- 3/2 Admeasuring 204.00 sq.mtrs constructed building known as Audambar Bunglow, Ground Floor Construction Area 69.84 sq.mtrs and First Floor Construction Area 43.10 sq.mtrs total construction area i.e 112.94 sq.mtrs Situated at within the limits Deolali, Dist- Nashik in the name of Borrower i.e Mr.Gaurav Surendra Dharmadhikari, Mr.Surendra Dharmadhikari bounded as under : East : Shubhmangal Society, West : K.J Mehta High School Road, South : Property of Shri Kishorlal Sore, North : Property of Shri R.V Joshi.

Date: 06/06/2023 | **Place:** Nashik **Sd/- Authorized officer**
State Bank of India

Form No. 3

[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNI Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

Case No.: ON/613/2022 Exh. No.: 009
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993, SMALL INDUSTRIES DEVELOPMENT BANL OF INDIAVS
HARSHAD THAKKAR

To,
(1) HARSHAD THAKKAR D/W/S/O- HIRJI SARVODAYA HEIGHTS NEAR JAIN TEMPLE, MULUND WEST MUMBAI MAHARASHTRA- 400080
(2) MR DINESH CHANABHA SODHA DNYANESHWAR DARSHAN B 19 G V SCHEME ROAD NO 3 GAVAPADA MILUND EAST MUMBAI, MAHARASHTRA- 400081
(3) MR HITESH SUBHASH PUNJANI ROOM NO 10 SANGAM SADAN KISHAN NAGAR WAGLE ESTATE CHECK NAKA THANE, MAHARASHTRA- 400604
(4) MR SURJI GOVINDI THAKKAR A 3 MATRUCHAYA M P ROAD OPPOSIT PALMEKAR SOCIETY GOVANPADA MULUND EAST MUMBAI, MAHARASHTRA- 400081

SUMMONS

WHEREAS, OA/613/2022 was listed before Honble Presiding Officer/Registrar on 06/10/2020.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 109654574/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 21/08/2023 at 10:30A.M. failing which the application shall be heard and decided in your absence.

SEAL Signature of the Officer Authorised to issue summons. (SANJAI JAISWAL) REGISTRAR DRT-II, MUMBAI.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR 11 CORPORATE DEBTORS OF DARSHAN GROUP

OPERATING IN REAL ESTATE SECTOR AT JUHU- ANDHERI, MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being issued for 11 Corporate Debtors of Darshan Group (as set out in Annexure - 1) undergoing Consolidated Corporate Insolvency Resolution Process in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations") and pursuant to Consolidation Order passed by the Hon'ble National Company Law Tribunal, Mumbai Bench dated April 10, 2023 in CP No. 3106 of 2019, in order to invite Expression of Interest for submission of Resolution Plan. The timelines as stated hereunder are based on model timelines prescribed under Regulation 40A of the CIRP Regulations and remain subject to modification by the CoC, and any extension/ exclusion/ clarification as may be received from relevant NCLT/Appellate Tribunal/Courts.

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN No.	Consolidated Corporate Debtors Darshan Group (Undergoing Consolidated CIRP vide Hon'ble NCLT, Mumbai Bench order dated April 10, 2023); 1. Darshan Developers Private Limited; 2. Immediate Real Estate Private Limited; 3. Manpreet Developers Private Limited; 4. Wamika Real Estate Private Limited; 5. Prithvi Residency Private Limited; 6. Tenacity Real Estate Private Limited; 7. Ghardwar Real Estate Private Limited; 8. Fulgent Real Estate Private Limited; 9. Suvarat Real Estate Developers Private Limited; 10. Azinova Constructions Private Limited; 11. Vyomakara Real Estate Private Limited; (together referred as "Consolidated Corporate Debtors") (Refer Annexure-I)
2. Address of the registered office	Refer Annexure - I
3. URL of website	https://incorporstructuring.com/Darshan Juhu Gully, Andheri (SRA Scheme)
4. Details of place where majority of fixed assets are located	Juhu Gully, Andheri (SRA Scheme)
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be sought by emailing at cirp.darshandevlopers@gmail.com and/or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed invitation for expression of interest which shall include eligibility for resolution applicants u/s 25 (2)(h) of the Code can be sought by emailing at cirp.darshandevlopers@gmail.com and is available at https://incorporstructuring.com/Darshan
10. Last date for receipt of expression of interest	July 09, 2023 The detailed invitation for expression of interest can be sought by emailing at cirp.darshandevlopers@gmail.com and is available at https://incorporstructuring.com/Darshan
11. Date of issue of provisional list of prospective resolution applicants	July 19, 2023
12. Last date for submission of objections to provisional list	July 24, 2023
13. Process email ID to submit EOI	cirp.darshandevlopers@gmail.com

Sd/-
CA Jayesh Natvarlal Sanghrajka
Resolution Professional of Consolidated Corporate Debtors - Darshan Group (Undergoing Consolidated CIRP vide order dated April 10, 2023)

Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416
AFA: AA/10416/02/091023/104574 valid till 09.10.2023
E-mail id registered with IBBI: jayesh@sanido.in

Process specific address for correspondence:
Incorp Restructuring Services LLP,
Registration Number: IBBI/PE/0129
405-407, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai 400014

Process specific email id for correspondence: cirp.darshandevlopers@gmail.com

Process Website: <https://incorporstructuring.com/Darshan>
Date: June 09, 2023
Place: Mumbai

ANNEXURE - I

Sr. No. Debtors	CIN	Registered Address
1. Darshan Developers Private Limited	U45200MH2003PTC143256	4th Floor, HDIL Towers, Anant Kanekar Marg, Bandra (E), Mumbai 400051
2. Immediate Real Estate Private Limited	U70102MH2015PTC265366	F/40, 1st Floor, Raghuleela Mega Mall, Near Pousar Bus Depot, Kandivli West, Mumbai - 400067.
3. Manpreet Developers Private Limited	U74999MH2015PTC270181	Shop No. FF19, HDIL Harmony Mall, Goregaon Link Road, Goregaon West, Mumbai - 400104.
4. Wamika Real Estate Private Limited	U70109MH2011PTC216060	Office No. 612, B2B, Centre Cabin B, 6th Floor, Behind Malad Industrial Estate, Kachpada, Malad West, Mumbai - 400604.
5. Prithvi Residency Private Limited	U45400MH2010PTC207560	Office No. 612, B2B, Centre Cabin B, 6th Floor, Behind Malad Industrial Estate, Kachpada, Malad West, Mumbai - 400604.
6. Tenacity Real Estate Private Limited	U70102MH2015PTC267821	Shop No. FF19, HDIL Harmony Mall, Goregaon Link Road, Goregaon West, Mumbai - 400104.
7. Ghardwar Real Estate Private Limited	U70109MH2015PTC265411	F/40, 1st Floor, Raghuleela Mega Mall, Near Pousar Bus Depot, Kandivli West, Mumbai - 400067.
8. Fulgent Real Estate Private Limited	U70102MH2015PTC267853	Shop No. FF19, HDIL Harmony Mall, Goregaon Link Road, Goregaon West, Mumbai - 400104.
9. Suvarat Real Estate Developers Private Limited	U70100MH2015PTC265346	Office No. 14B/102, B wing, Building No. 14, Kher Nagar, Bandra East, Mumbai - 400051.
10. Azinova Constructions Private Limited	U70102MH2016PTC272144	Shop No. FF19, HDIL Harmony Mall, Goregaon Link Road, Goregaon West, Mumbai - 400104.
11. Vyomakara Real Estate Private Limited	U70102MH2015PTC265413	B wing, Building No. 14, Kher Nagar, Bandra East, Mumbai - 400051.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-33, WIFIT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

Whereas a housing loan facility was granted pursuant to a loan agreement entered into between ICICI Bank Limited ("Secured Creditor, which term shall include its successors and assigns) and the borrower & co-borrower, mentioned below ("Borrower(s)", which term shall include his/ its/ their respective successors, assigns, heirs), The undersigned being the authorized officer of the Secured Creditor ("Authorized Officer") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, ("Rules") is issued demand notices under Section 13(2) of the Act calling upon the borrowers / co borrowers mentioned below to repay the amount payable pursuant to the loan agreement and as specifically mentioned in the said respective demand notices within 60 days from the date of receipt of the said notices.

The borrowers / co-borrower, having failed and neglected to repay the amount as claimed in the said demand notices, a notice is hereby given to the borrowers / co-borrowers and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him under Section 13 (4) of the Act read with Rule 8 of the Rules. The details including date of symbolic possession of the properties are as mentioned below

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice Amount in Demand Notice (Rs.)	Name of Branch
1.	Sujata Shridhar Hingane & Dilip Atamaram Bankar- LBBMT0000350721	Flat No. 11- 2nd Floor, Phase-I, "Samruddhi Complex Plot No.1& 2, Gutt No. 160b 1/1, Bhiwvan Road Jalochi Baramati Maharashtra- 413102/ June 05, 2023	March 18, 2023 Rs. 3,20,692.00/-	Baramati

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 09, 2023 **Authorized Officer**
Place: Baramati **Secured Creditor**

BRIHANMUMBAI MAHANAGARPALIKA

(Hydraulic Engineer's Department) E-TENDER NOTICE

Tender Document No.	7200053869
Name of Organization	BRIHANMUMBAI MUNICIPAL CORPORATION
Subject	Maintenance of Cycle track, Horticulture work, Walkway Service Road along Trunk mains developed in Phase I, Phase IIA and Phase IIB under H.E.'s Department.
Cost of Tender	Rs. 17,700/- (Rs. 15,000+18% GST (9% CGST+ 9% SGST)
Cost of E-Tender (Estimated Cost)	Rs. 5,91,63,926/-
Bid Security Deposit/ EMD	Rs. 5,91,700/-
Date of issue and sale of	